## TO BE PUBLISHED IN PART- II SECTION 3 (ii) OF THE GAZETTE OF INDIA

## GOVERNMENT OF INDIA MINISTRY OF FINANGE <u>DEPARTMENT OF REVENUE</u> CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 2 40H AUG. 1999

## NOTIFICATION (INCOME TAX)

S.O. In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80G of the Income-tax Act. 1961(43 of 1961), the Central Government hereby specifies "Arulmigu Atcheeswarar Temple", Acharapakkam, Kanchipurani to be a place of public worship of renown throughout the State of Tamil Nadu and other nearby States for the purpose of the said Section.

This notification will be valid only for the repair/renovation work to the extent of Rs 64.19.100/- (Rupecs sixty four lakks nineteen thousand one hundred only) and will cease to be effective after the said amount has been collected or 31-3-2002, whichever is earlier.

NOTIFICATION NO. 11044

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(MONA M. VERMA) UNDER SECRETARY TO THE GOVERNMENT OF INDIA

(F.NO. 176/12/99-ITA I)

To

The Manager,
Government of India Press,
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